

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 3984/2014

New Delhi, this the 24th day of November, 2016.

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)**

1. Asheesh,
Aged 27 years,
Working as Plaster Technician,
S/o Shri Om Prakash,
R/o 48, Vill. Tilang Pur Kotla,
Post Office-Najafgarh,
New Delhi-110043.
2. Pawan Kumar Verma,
Aged 38 years,
Working as Plaster Technician,
S/o Shri Satvir Singh Verma,
R/o House No.D-39, Hari Vihar,
Phase-III, Near MCD Office,
Kakrola Post Office,
New Delhi-110078.
3. Pankaj Sharma,
Aged 26 years,
Working as O.T. Technician,
S/o Shri Satprakash,
R/o House No.J-9/2, Gali No.10,
Bharam Puri, Delhi-110053.
4. Kamal Singh,
Aged 34 years,
Working as O.T. Technician,
S/o Shri Vikram Singh
R/o Quarter No.224, Type-I,
E.S.I. Colony, Basai Darapur,
New Delhi-110015.
5. Niraj Xavier Thakur,
Aged 38 years,
Working as Plaster Technician,
S/o Shri Xavier Peter Thakur,

R/o Quarter No.274, Type-I,
E.S.I. Colony, Basai Darapur,
New Delhi-110015. .. Applicants

(By Advocate : Shri P.M. Saini with Shri Ranbir Yadav)

Versus

1. Union of India,
Through its Secretary,
Ministry of Labour,
Sharam Shakti Bhavan,
Rafi Marg, New Delhi.
2. Director General,
ESI Head Quarter,
Panchdeep Bhavan,
C.I.G. Road,
New Delhi-110002.
3. Joint Director (Recruitment),
ESI Head Quarter,
Panchdeep Bhavan,
C.I.G. Road,
New Delhi-110002. .. Respondents

(By Advocate : Ms. Ishita Baruah for Shri Gaurang Kanth)

O R D E R (ORAL)

Justice M.S. Sullar, Member (J)

The applicants, Shri Asheesh, S/o Shri Om Prakash and 4 others, have preferred the instant Original Application (O.A.), for a direction to the respondents to accept their option for NCR/Delhi cadre and to fix their seniority treating their transfer from ESIC Model Hospital, Gurgaon, Haryana to NCR, Delhi from the date of their joining as per their option.

2. The respondents have refuted the claim of the applicants and filed the reply stoutly denying all the allegations and grounds contained in the O.A. and prayed for its dismissal.

3. At the very outset, the main grievance of learned counsel for the applicant, at this stage, is that although the applicants have filed representations dated 19.08.2014 (Annexure P-8 colly.) for redressal of their grievance, but the same have not yet been decided by the competent authority.

4. After hearing the learned counsel for the parties, going through the records with their valuable help, the main O.A. is hereby disposed of with a direction to the Director General, ESIC (respondent No.2) to sympathetically consider and decide the representations dated 19.08.2014 (Annexure P-8 colly.), already filed by the applicants, by passing a speaking order, within a period of one month from the date of receipt of a certified copy of this order.

(P.K. BASU)
Member (A)

(JUSTICE M.S. SULLAR)
Member (J)
24.11.2016

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